



सत्यमेव जयते

महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

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असाधारण क्रमांक ८७

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra COEP Technological University (Amendment) Bill, 2026 (L. C. Bill No. XIX of 2026), introduced in the Maharashtra Legislative Council on the 7th July 2026, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SUPRIYA DHAWARE,

Secretary (Legislation) to Government,
Law and Judiciary Department.

L. C. BILL No. XIX OF 2026.

A BILL

to amend the Maharashtra COEP Technological University Act, 2022.

Mah.
XXXV of
2022.

WHEREAS, it is expedient to amend the Maharashtra COEP Technological University Act, 2022 for the purposes hereinafter appearing; it is, hereby enacted in the Seventy-seventh Year of the Republic of India as follows:-

1. This Act may be called the Maharashtra COEP Technological University (Amendment) Act, 2026. Short title.

Mah.
XXXV of
2022.

2. In section 19 of the Maharashtra COEP Technological University Act, 2022 (hereinafter referred to as "the principal Act"), in sub-section (4), in clause (f), for the words "Maharashtra Universities Account Code" the words "Maharashtra Universities Finance and Account Code" shall be substituted. Amendment of section 19 of Mah. XXXV of 2022.

Amendment
of section 43
of Mah. XXXV
of 2022.

3. In section 43 of the principal Act, in sub-section (n), for the words, bracket and figures “sub-section (6) of section 60”, the words, bracket and figures “sub-section (6) and (7) of section 60” shall be substituted.

Amendment
of section 44
of Mah. XXXV
of 2022.

4. In section 44 of the principal Act, after sub-section (9), the following sub-section shall be added, namely:—

“(10) Notwithstanding anything contained in the foregoing sub-sections, the State Government shall have power to prescribe uniform statutes, which shall be binding on the University.”.

Amendment
of section 56
of Mah. XXXV
of 2022.

5. In section 56 of the principal Act, in clause (iv), for the words, “Purchase and Sales Committee” the words “Purchase Committee” shall be substituted.

Amendment
of section 59
of Mah. XXXV
of 2022.

6. In section 59 of the principal Act, in sub-section (5), for clause (e), the following clause shall be substituted, namely:—

“(e) prepare a panel of three to five Architects and other specialized consultants, project management consultants, structural consultants, executing agencies of proven experience and merit, for the University works and get the same approved by the Board of Governance;”.

Amendment
of section 60
of Mah. XXXV
of 2022.

7. In section 60 of the principal Act, for sub-section (1), the following sub-section shall be substituted, namely:—

“(1) There shall be a Purchase Committee for dealing with all matters pertaining to all purchases of the University.”.

Amendment
of section 76
of Mah. XXXV
of 2022.

8. In section 76 of the principal Act, in sub-section (1), for the words “the Account Code” the words “the Maharashtra Universities Finance and Account Code” shall be substituted.

STATEMENT OF OBJECTS AND REASONS

The Maharashtra COEP Technological University Act, 2022 (Mah. XXXV of 2022) is enacted to establish and incorporate the COEP Technological University as a specialized technological unitary public university, to collaborate with research industries and corporate industrial associate, to provide vertical mobility to students undergoing technical education in high growth sectors and to prepare students towards gainful employment, to provide scientific and technology management and develop organization for teaching, learning, training, research, consultancy, testing and extension, to establish center of excellence, research park with industries and to give effect to the objects envisaged in the new education policy and for matters connected therewith or incidental thereto.

2. With a view to bring uniformity in the accounting procedure of all the public universities in the State and to empower the State Government to prescribe uniform statutes for smooth functioning of the university and to make consequential amendment thereto, the Government considers it expedient to amend sections 19, 43, 44, 56, 59, 60 and 76 of the said Act, suitably.

3. The Bill seeks to achieve the above objectives.

Mumbai,
Dated the 5th July 2026.

CHANDRAKANT (DADA) PATIL,
Minister for Higher and
Technical Education.

MEMORANDUM REGARDING DELEGATED LEGISLATION

The Bill involves the following proposal for delegation of legislative power, namely:—

Clause 4.—Under this clause power is taken to the State Government, to prescribe uniform statutes, which shall be binding on the University.

2. The above-mentioned proposal for delegation of legislative power is of normal character.